

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 86503 of 2013.

(Arising out of Order-in-Original No. 02/CEX/2013 dated 11-1-2013 passed by the Commissioner, Central Excise, Customs & Service Tax, Nasik)

JAIN IRRIGATION SYSTEMS LTD

.....Appellant

Jain Food Park, Jain Valley
Sirsoli Road
Jalgaon-425001.

VERSUS

Commissioner of C.E. - NASHIK

.....Respondent

Kendriya Rajaswa Bhavan
Gadkari Chowk
Nasik-422 002.

APPEARANCE:

Ms. Padmavati Patil, Advocate for the Appellant
Shri Anil Chaudhary, Dy. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85429/2020

Date of Hearing: 21-02-2020

Date of Decision: 21-02-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John